



Regional Office (South)
Rajasthan State Pollution Control Board

8/263, Malviya Nagar, Jaipur 302017
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com



F.No. RPCB/ROJP/S/Leg-43/ **877**

Date: 23.07.2024

To,

The Register General
National Green Tribunal
Central Zonal Bench,
Bhopal-462011 (M.P.)

Sub:- Report of Joint committee constituted In O.A. No. 200/2023 (Cz) In the matter of Vinod Kumar Sharma V/S State of Rajasthan & Others order Dated 04.01.2024 passed by Hon'ble Tribunal.

Ref:- Hon'ble NGT order dated 04.01.2024.

Sir,

With reference to above, please find enclosed herewith Factual cum Status Report in O.A. No.200/2023 (CZ) in the matter Vinod Kumar Sharma V/S State of Rajasthan & Others Dated 04.01.2024 passed by Hon'ble Tribunal. Submitted for kind consideration please.

Encl:- As above (**43 Pages**)

Yours Sincerely,


(Neeraj Sharma)
Nodal Officer **23/7/24**

REPORT OF JOINT COMMITTEE CONSTITUTED IN
O.A. NO. 200/2023(CZ) IN THE MATTER OF VINOD
KUMAR SHARMA V/S STATE OF RAJASTHAN& OTHERS
ORDER DATED 04.01.2024 PASSED BY HON'BLE
TRIBUNAL

1. That Hon'ble National Green Tribunal has been pleased to passed order dated 04.01.2024 and constituted a joint committee consisting:-

1. One representative from the Collector, District Dausa.
2. One representative from The Principal Chief Conservator of Forest, Jaipur.
3. Regional Forest Officer, District Dausa.
4. One representative from State Pollution Control Board, Rajasthan.

Hon'ble Tribunal directed the aforesaid committee to visit the place, inspect the site and submit factual and action taken report within Six Weeks. The State Pollution Control Board will be a nodal

Dcf. Dausa
उप वन सहायक
दौसा, कोड-7934

(नीरज शर्मा)
क्षेत्रीय अधिकारी, रा.प्र.नि.म.
जयपुर (दक्षिण)

agency for coordination and logistic support.

2. That in pursuance to order dated 04.01.2024, District Collector appointed Sub-Divisional Officer, Lalsot, State Pollution Control Board appointed Regional Officer, Jaipur (South), Principal Chief Conservator of Forest, Jaipur appointed DFO, Dausa and Add. Principal Chief Conservator of Forest (Protection), Jaipur appointed Conservator of Forest (Protection), Jaipur. A copy of the orders are submitted herewith and marked as **Annexure-1**.
3. That DFO, Dausahas submitted list of saw mills registered with Forest Department by letter dated 28.03.2024 along with detail of Saw Mills. A copy of the letter dated 28.03.2024 is submitted herewith and marked as **Annexure-2**.
4. That a meeting of joint committee was conducted on 05.04.2024 and it has been decided to survey of all the saw mills running in the Lalsot area. Thereafter, A

(नीरज शर्मा)
क्षेत्रीय अधिकारी, रा.प्र.नि.म.
(द्विजा)

committee of following departments were formed :-

- i. Regional Forest Officer, Lalsot
- ii. Tehsildar, Lalsot.
- iii. Executive Officer, Nagar Palika, Lalsot.
- iv. Assistant Engineer, JVVNL, Lalsot.
- v. Junior Environmental Engineer, RSPCB, Jaipur.
- vi. SHO, Police Station, Lalsot.

A copy of the minutes of the meeting dated 05.04.2024 and committee order dated 08.04.2024 are submitted herewith and marked as **Annexure-3**.

5. That Regional Officer, Rajasthan State Pollution Control Board, Jaipur (South) has submitted consent status of the Saw Mills. The Saw Mills are covered under green category. Out of 64 Saw Mills, 53 saw mills having valid consent of the Board and State Board has issued closure direction against remaining 11 saw mills. A copy of the factual status and closure

उप वन संरक्षक
कोड-7934

(नीरज शर्मा)
क्षेत्रीय अधिकारी, रा.प्र.नि.म.
जापुर (दक्षिण)

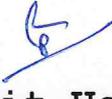
directions are submitted herewith and marked as **Annexure-4**.

6. That in pursuance to aforesaid decision a joint inspection were carried out by committee and submitted report to SDO, Lalsot.

7. That a letter was also written by District Collector, Dausa on dated 09.07.2024 to SDO, Lalsot and DFO, Dausa to submit factual and action taken report, reply is awaited. A copy of the letter dated 09.07.2024 is submitted herewith and marked as **Annexure-5**.

Report is being submitted for kind perusal of Hon'ble Tribunal.


(Narendra Kumar Meena)
SDO, Lalsot


(Ajit Uchoi)
DCF, Dausa
उप वन प्रमुख
दौसा, कोड-7934


(Neeraj Sharma)
(Regional Officer)
R.S.P.C.B., Jaipur
(South)
(नीरज शर्मा)
क्षेत्रीय अधिकारी, रा.प्र.नि.म.
जयपुर (दक्षिण)



राजस्थान सरकार

कार्यालय कलक्टर एवं जिला मजिस्ट्रेट, दौसा

क्रमांक/विधि/(NGT)/2024/ 147

दिनांक: 31/01/2024

क्षेत्रीय अधिकारी,
राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड,
जयपुर (S)

विषय:- माननीय राष्ट्रीय हरित न्यायाधिकरण (NGT) मध्य क्षेत्र पीठ भोपाल द्वारा (O.A. No.) मूल आवेदन संख्या 200/2023(CZ) में पारित आदेश दिनांक 04.01.2024 के संबंध में।

प्रसंग:- श्रीमान् सदस्य सचिव, राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड, जयपुर-302004 के पत्रांक 2855-2858 दिनांक 25.01.2024 के क्रम में

उपरोक्त विषयान्तर्गत प्रासंगिक पत्र के क्रम में लेख हैं की इस कार्यालय के पत्रांक 92 दिनांक 22.01.2024 द्वारा माननीय राष्ट्रीय हरित न्यायाधिकरण (NGT) मध्य क्षेत्र पीठ भोपाल द्वारा (O.A. No.) मूल आवेदन संख्या 200/2023(CZ) में पारित आदेश दिनांक 04.01.2024 की पालना में अबोधस्ताक्षरकर्ता की ओर से उक्त प्रकरण में प्रतिनिधि के रूप में उपखण्ड अधिकारी लालसोट को नामित किया गया है। सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।

संलग्न:- उपरोक्तानुसार।

जिला कलक्टर,
दौसा

क्रमांक/विधि/(NGT)/2024/ 148-151

दिनांक: 31/01/2024

प्रतिलिपि:- निम्नांकित को सूचनार्थ एवं पालनार्थ प्रेषित है:-

1. श्रीमान् सदस्य सचिव, राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड, जयपुर-302004 को सूचनार्थ।
2. उपखण्ड अधिकारी, लालसोट को प्रेषित कर निर्देशित किया जाता है कि क्षेत्रीय अधिकारी, राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड, जयपुर (S) से समन्वय स्थापित कर उक्त प्रकरण में नियमानुसार आवश्यक कार्यवाही किया जाना सुनिश्चित करें।
3. तहसीलदार लालसोट।
4. अधिशाषी अधिकारी, नगरपालिका लालसोट।

जिला कलक्टर,
दौसा

Signature valid

RajKaj Ref

5436472



Digitally signed by Dendra Kumar
Designation: Collector & District
Magistrate
Date: 2024.01.31 13:26:24 IST
Reason: Approved

Email Id:- dlrdausa144@gmail.com (Legal Section, Room No. 144)

कार्यालय प्रधान मुख्य वन संरक्षक(वन बल प्रमुख), राजस्थान, जयपुर

क्रमांक: एफ. 36(7)(आरामशीन)/व.सु./प्र.मु.व.सं./ 611

दिनांक 19/02/24

निमित्त,

क्षेत्रीय अधिकारी
राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड
जयपुर।

विषय- ओ.ए. संख्या 200/2023 में कार्यालय प्रधान मुख्य वन संरक्षक (वन बल प्रमुख) की ओर से प्रतिनिधि को नामित करने बाबत।

संदर्भ:-आपका पत्रांक RPCB/ROJP/S/Legal/43/3724-3728 Dt. 31-01-2024

महोदय

उपरोक्त विषयान्तर्गत संदर्भित पत्र के क्रम में इस कार्यालय के प्रतिनिधि के तौर पर आवश्यक कार्यवाही हेतु वन संरक्षक (वन सुरक्षा) को प्रतिनिधि अधिकारी के रूप में नामित किया जाता है।

भक्तदीय

(के.सी. मीणा)

अति. प्रधान मुख्य वन संरक्षक
(वन सुरक्षा) राजस्थान, जयपुर

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क्रमांक: एफ. 16(आरामशीन)/व.सु./प्र.मु.व.सं./ 612

प्रतिलिपि वन संरक्षक (वन सुरक्षा) को आवश्यक कार्यवाही हेतु प्रेषित है।

संलग्न: उपरोक्तानुसार।

दिनांक 19/02/24

अति. प्रधान मुख्य वन संरक्षक
(वन सुरक्षा) राजस्थान, जयपुर

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5050
19/2/24

कार्यालय प्रधान मुख्य वन संरक्षक, राजस्थान, जयपुर

70

क्रमांक:- एफ 26 (9) 2024 / विधि / प्रमुखसं /

दिनांक

आदेश

ER
12/3/24

विषय: ओ.ए. संख्या 200/2023 विनोद कुमार शर्मा बनाम स्टेट ऑफ राजस्थान व अन्य।

माननीय राष्ट्रीय हरित प्राधिकरण, सेण्ट्रल जोन, भोपाल द्वारा विषयांकित प्रार्थना पत्र में आदेश दिनांक 04.01.2024 पारित कर प्रकरण से संबंधित तथ्यात्मक रिपोर्ट तैयार कर प्रस्तुत करने हेतु प्रधान मुख्य वन संरक्षक, राजस्थान, राजस्थान राज्य प्रदूषण नियंत्रण मण्डल, एवं जिला कलक्टर दौसा की संयुक्त समिति गठित की है तथा समिति को प्रकरण में उल्लेखित स्थल का मुआयना कर सम्बन्धित सूचना एकत्रित कर एक माह में तथ्यात्मक रिपोर्ट तैयार कर प्रस्तुत करने के निर्देश दिये हैं तथा इस हेतु राज्य प्रदूषण नियंत्रण मण्डल को नोडल एजेन्सी बनाया है।

अतः माननीय राष्ट्रीय हरित प्राधिकरण, सेण्ट्रल जोन, भोपाल द्वारा प्रदत्त आदेश दिनांक 04.01.2024 के क्रम में प्रधान मुख्य वन संरक्षक, राजस्थान, जयपुर की ओर से प्रतिनिधित्व करने हेतु उप वन संरक्षक, दौसा को अधिकृत किया जाता है। ये समिति के सदस्यों के साथ निरन्तर सम्पर्क में रहते हुए माननीय अधिकरण के निर्देशानुसार तथ्यात्मक रिपोर्ट तैयार करने में आवश्यक सहयोग प्रदान करेंगे।

(मुनीष कुमार गर्ग)
प्रधान मुख्य वन संरक्षक
वन बल प्रमुख
राजस्थान, जयपुर।

क्रमांक:- एफ 21 (9) 2024 / विधि / प्रमुखसं / 1308-92

दिनांक 20/4/24

प्रतिलिपि निम्न सूचनार्थ एवं पालनार्थ प्रेषित है:-

- (1) निजी सचिव, अतिरिक्त मुख्य सचिव, वन विभाग, राजस्थान, जयपुर।
- (2) जिला कलक्टर, दौसा।
- (3) सदस्य सचिव, राजस्थान राज्य प्रदूषण नियंत्रण मण्डल, राजस्थान, जयपुर को उनके पत्रांक F10(553)RPCB/Legal/NGT/2024/2856 दिनांक 25.1.2024 के क्रम में।
- (4) श्री अरविन्द कुमार, क्षेत्रीय अधिकारी, राजस्थान स्टेट प्रदूषण नियंत्रण मण्डल, जयपुर(दक्षिण) को उनके पत्रांक RPCB/ROJP/S/Legal/43/3724-3728 दिनांक 31.1.2024 के क्रम में।
- (5) उप वन संरक्षक, दौसा
- (6) रक्षी पत्रावली।

(राधा नागर)
वरिष्ठ संयुक्त विधि परामर्शी।

1562
11/6/24



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone : 0141- 2716804, 2716800 e-mail : member-secretary@rpcb.nic.in

Helpline No. : 0141-2716877



No. F.10 (553) RPCB/Legal/NGT/2024 /2855

Date: 25/01/2024

Regional Officer,
Rajasthan State Pollution Control Board,
Jaipur (S)

Sub: - Hon'ble National Green Tribunal order dated 04.01.2024 in Original application No. 200/2023(CZ) Vinod Kumar Sharma V/s State of Rajasthan & Ors.

With reference to above subject matter, it is to inform that the Hon'ble NGT by order dated 04.01.2024 directed inter-alia as follow:-

"10. We deem it just and proper to call a report on the matter in issue in present Original Application, from a Joint Committee consisting of:-

- i. One representative from the Collector, District- Dausa, Rajasthan.**
- ii. One representative from the Principal Chief Conservator of Forest, Jaipur, Rajasthan.**
- iii. Regional Forest Officer, District- Dausa, Rajasthan.**
- iv. One representative from State Pollution Control Board, Rajasthan.**

11. The Committee is directed to visit the place, inspect the site and submit the factual and action taken report within six weeks.

The State PCB will be the nodal agency for coordination and logistic support."

You are hereby nominated as member of the committee and also appointed as Nodal Officer on behalf of RSPCB with the direction to ensure compliance of Hon'ble NGT order and file the compliance report of order dated 04.01.2024. The Hon'ble NGT order dated 04.01.2024 is enclosed with this letter for ready reference.

Enclosed-As above

(Vijai N.)
Member Secretary

Copy to following for information and for compliance of Hon'ble NGT order dated 04.01.2024

1. Principal Chief Conservator of Forest, Jaipur, Rajasthan.
2. District Collector, Dausa
3. Regional Forest Officer, Dausa-Lalsot Road, Lalsot, District- Dausa

Signature valid

RajKaj Ref
5394616



Digitally signed by Member Secretary
Designation: Member Secretary
Date: 2024.01.24 19:19:56 IST
Reason: Approved

5050
3/2/24

कार्यालय उप वन संरक्षक, दौसा

(ANNEX-02)

(9)

(कलेक्ट्रेट के पास, खान भांकी रोड, दौसा, 303303 (Phone & Fax No. 01427-223304, Email-dcf.dausa.forest@rajasthan.gov.in))

क्रमांक: एफ()विधि/उवस/2023-24/ १३११

दिनांक:- १३.०३.२०२४

निमित्त,

क्षेत्रीय अधिकारी,
राजस्थान स्टेट पॉल्यूशन कंट्रोल बोर्ड,
जयपुर।

विषय:- माननीय राष्ट्रीय हरित प्राधिकरण सैन्ट्रल जॉन भोपाल में विचाराधीन
ऑरिजनल एप्लीकेशन 200/2023 (सी.जेड) विनोद कुमार शर्मा बनाम
राजस्थान राज्य व अन्य।

संदर्भ:- आपके पत्र क्रमांक 5040-41 दिनांक 13.03.2024 के क्रम में।

महोदय,

उपरोक्त विषयान्तर्गत निवेदन है कि संदर्भित पत्र द्वारा इस कार्यालय के अधीन
लालसोट तहसील में संचालित अवैध आरा मशीनों के विरुद्ध की गई कार्यवाही एवं वैध
संचालित आरा मशीनों की सूची मय नाम एवं पता भिजवाने हेतु निर्देशित किया गया था।

अतः आपके द्वारा चाही गयी वैध संचालित आरा मशीनों की सूची मय नाम एवं पता
पत्र के साथ संलग्न आवश्यक कार्यवाही हेतु प्रेषित है।

संलग्न:- उपरोक्तानुसार

भवदीय

(अजीत उचोई)

उप वन संरक्षक

दौसा

Signature valid

RajKaj Ref
6390869



Digitally signed by Ajit Uchoi
Designation: Deputy Conservator
Of Forest
Date: 2024.03.28 16:25:36 IST
Reason: Approved

कार्यालय क्षेत्रीय वन अधिकारी, लालसोत

क्रमांक: एफ()/आरामशीन/धेवअ/2023-24/227
निमित्त

दिनांक:- 27.03.2024

श्रीमान् उप वन संरक्षक
दौसा

विषय:- वैध रूप से संचालित आरामशीनों की चुची भिजवाने वावत।

महोदय

उपरोक्त विषयान्तर्गत निवेदन है कि रेंज लालसोत अधीन वैध रूप से संचालित आरामशीनों की चुची श्रीमान् जी द्वारा निम्न सूची आवश्यक कार्यवाही एवं सूचनाएं प्रेषित है।

क्र.सं.	आरामशीन नामिक का नाम धरा	लाइसेंस नं./ दिनांक	नवीनीकरण की अवधि	आरामशीनों का स्थान
1	नाथूदास स्वामी पुत्र श्री कल्याण स्वामी तालेडा जमात	143/09.01.2001	01.06.2015 से 31.05.2020	तालेडा जमात
2	श्रीमति ममता स्वामी पति श्री दिनेश स्वामी तालेडा जमात	248/11.09.2002	01.06.2015 से 31.05.2020	तालेडा जमात
3	श्री रामबिलास शर्मा पुत्र श्री रामकिशोर तालेडा जमात	144/09.11.2001	01.06.2015 से 31.05.2020	तालेडा जमात
4	श्री महेश कुमार जागिड पुत्र श्रीगोविन्द नारायण स्वामी तालेडा जमात	141/09.11.2002	01.06.2015 से 31.05.2020	तालेडा जमात
5	श्री इस्माइल खा पुत्र श्री हबीब खा तालेडा जमात	244/11.19.2002	01.06.2015 से 31.05.2020	तालेडा जमात
6	राकेश शर्मा पुत्र श्री वायू लाल शर्मा तालेडा जमात	201/26.03.2002	01.06.2015 से 31.05.2020	तालेडा जमात
7	मुकेश कुमार पुत्र श्री रामराज तालेडा	245/11.09.2002	01.06.2015 से 31.05.2020	तालेडा जमात

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8	जमात श्री. चस्मान खा पुत्र श्री रोशन खा तालेडा जमात	204 / 26.03.2002	01.06.2015 से 31.05.2020	तालेडा जमात
9	श्री अरुण कुमार पुत्र श्री बाबू लाल तालेडा जमात	200 / 26.03.2002	01.06.2015 से 31.05.2020	तालेडा जमात
10	श्री प्रभू लाल शर्मा पुत्र श्री मेरू लाल शर्मा तालेडा जमात	207 / 26.03.2002	01.06.2015 से 31.05.2020	तालेडा जमात
11	श्री रामोतार शर्मा पुत्र श्री प्रभू लाल शर्मा तालेडा जमात	208 / 26.03.2002	01.06.2015 से 31.05.2020	तालेडा जमात
12	श्री ओमप्रकाश सोनी पुत्र श्री रामेश्वर प्रसाद सोनी तालेडा जमात	209 / 26.03.2002	01.06.2015 से 31.05.2020	तालेडा जमात
13	श्री राजेंद्र स्वामी पुत्र श्री देवादास स्वामी तालेडा जमात	230 / 22.07.2002	01.06.2015 से 31.05.2020	तालेडा जमात
14	श्री केशरी लाल जागिड पुत्र श्री मंती लाल जागिड तालेडा जमात	221 / 26.03.2002	01.06.2015 से 31.05.2020	तालेडा जमात
15	श्री बंदी लाल सोनी पुत्र श्री लाल सोनी तालेडा जमात	244 / 09.11.2001	01.06.2015 से 31.05.2020	तालेडा जमात
16	श्री गोकुल चन्द जागिड पुत्र श्री केशरी लाल जागिड तालेडा जमात	228 / 22.07.2002	01.06.2015 से 31.05.2020	तालेडा जमात
17	महेश कुमार शर्मा पु श्री रामेश्वर शर्मा तालेडा जमात	246 / 11.02.2002	01.06.2015 से 31.05.2020	तालेडा जमात
18	श्री रुपनारायण पुत्र श्री नन्दाराम काली डिडवाना	99 / 23.02.2001	01.06.2015 से 31.05.2020	डिडवाना
19	श्री हनुमान प्रसाद शर्मा पुत्र श्री रामबिलास तालेडा जमात	251 / 11.02.2002	01.06.2015 से 31.05.2020	तालेडा जमात
20	श्री रामजीलाल पुत्र श्री नारायण जागिड तालेडा जमात	03 / 20.08.1999	01.06.2015 से 31.05.2020	तालेडा जमात
21	श्री मुन्ना अंसारी पुत्र श्री अब्दुला तालेडा जमात	212 / 26.03.2002	01.06.2015 से 31.05.2020	तालेडा जमात
22	श्री मनोहर पुत्र श्री मूलचन्द कोथून रोड तालेडा जमात	264 / 09.10.2002	01.06.2015 से 31.05.2020	तालेडा जमात

23	श्री रमेशचन्द पुत्र श्री सूरज मल तालेडा जमात	198 / 26.03.2002	01.06.2015 से 31.05.2020	तालेडा जमात
24	श्री रामकिशोर जागिड पुत्र श्री नारायण जागिड कोथून रोड तालेडा जमात	218 / 26.03.2002	01.06.2015 से 31.05.2020	तालेडा जमात
25	चन्दा लाल गुजर पुत्र श्री टीपू लाल गुजर तालेडा जमात	253 / 26.03.2002	01.06.2015 से 31.05.2020	तालेडा जमात
26	श्री स्वयं नारायण जागिड पुत्र श्री जगन्नाथ तालेडा जमात	213 / 26.03.2002	01.06.2015 से 31.05.2020	तालेडा जमात
27	श्रीमति सीता देवी पति श्री राजेन्द्र जागिड तालेडा जमात	229 / 22.07.2002	01.06.2015 से 31.05.2020	तालेडा जमात
28	श्री राजेन्द्र कुमार पुत्र श्री श्याजी जागिड तालेडा जमात	232 / 22.07.2002	01.06.2015 से 31.05.2020	तालेडा जमात
29	श्री जगदीश प्रसाद पुत्र श्री प्रहलाद जागिड तालेडा जमात	220 / 22.07.2002	01.06.2015 से 31.05.2020	तालेडा जमात
30	श्री राजेन्द्र कुमार पुत्र श्री श्याजी जागिड तालेडा जमात	215 / 22.07.2002	01.06.2015 से 31.05.2020	तालेडा जमात
31	श्री छोटलाल पुत्र श्री चतरू लाल सेन तालेडा जमात	142 / 09.01.2001	01.06.2015 से 31.05.2020	तालेडा जमात
32	कान्छी पुत्र श्री शंकर शर्मा तालेडा जमात	205 / 26.03.2002	01.06.2015 से 31.05.2020	तालेडा जमात
33	श्री श्री लाल जागिड पुत्र श्री छोटूराम जागिड तालेडा जमात	196 / 26.03.2002	01.06.2015 से 31.05.2020	तालेडा जमात
34	श्री मुरारी लाल पुत्र श्री नन्दकिशोर शर्मा तालेडा जमात	250 / 11.09.2002	01.06.2015 से 31.05.2020	तालेडा जमात
35	श्री रामजी लाल जागिड पुत्र श्री मूलचन्द जागिड तालेडा जमात	262 / 09.10.2002	01.06.2015 से 31.05.2020	तालेडा जमात
36	श्री राजेन्द्र शर्मा पुत्र श्री शंकर लाल शर्मा कोथून रोड तालेडा जमात	227 / 22.07.2002	01.06.2015 से 31.05.2020	तालेडा जमात
37	श्री दिनेश स्वामी पुत्र श्री गोपालदास स्वामी तालेडा जमात	249 / 11.09.2002	01.06.2015 से 31.05.2020	तालेडा जमात
38	खेमराज गुजर पुत्र श्री टीपू लाल गुजर तालेडा जमात	145 / 09.11.2002	01.06.2015 से 31.05.2020	तालेडा जमात

39	अर्जुन कुमार शर्मा पुत्र श्री रामेश्वर प्रसाद शर्मा तालेडा जमात	243/11.09.2002	01.06.2015 से 31.05.2020	तालेडा जमात
40	देवदास स्वामी पुत्र श्री धनिदास स्वामी कोथून रोड तालेडा जमात	277/26.03.2002	01.06.2015 से 31.05.2020	तालेडा जमात
41	श्री रामफूल प्रहाडिया पुत्र श्री झूथालाल कोथून रोड तालेडा जमात	206/26.03.2002	01.06.2015 से 31.05.2020	तालेडा जमात
42	राजू खटीक पुत्र श्री झूथालाल कोथून रोड तालेडा जमात	236/22.07.2002	01.06.2015 से 31.05.2020	तालेडा जमात
43	नवीन कुमार जैमनी पुत्र श्री राधेश्याम शर्मा तालेडा जमात	202/26.03.2002	01.06.2015 से 31.05.2020	तालेडा जमात
44	श्री राधेश्याम शर्मा पुत्र श्री मंगलसहाय तालेडा जमात	252/11.09.2002	01.06.2015 से 31.05.2020	तालेडा जमात
45	रामनारायण जागिड पुत्र श्री गंदालाल संवासा तालेडा जमात	222/26.03.2002	01.06.2015 से 31.05.2020	तालेडा जमात
46	सावतराम माली पुत्र श्री गोरधाजाल कोथून रोड तालेडा जमात	216/26.03.2002	01.06.2015 से 31.05.2020	तालेडा जमात
47	रामजीलाल पुत्र श्री श्रवण लाल जागिड कोथून रोड तालेडा जमात	211/26.03.2002	01.06.2015 से 31.05.2020	तालेडा जमात
48	हेमराज जागिड पुत्र श्री राधेश्याम जागिड कोथून रोड तालेडा जमात	210/26.03.2002	01.06.2015 से 31.05.2020	तालेडा जमात
49	बाबूलाल जागिड पुत्र श्री रामगापाल जागिड कोथून रोड तालेडा जमात	203/26.03.2002	01.06.2015 से 31.05.2020	तालेडा जमात
50	सीताराम जागिड पुत्र श्री जगन्धर कोथून रोड तालेडा जमात	214/26.03.2002	01.06.2015 से 31.05.2020	तालेडा जमात
51	श्री किशोर सेनी पुत्र श्री बन्ना लाल सेनी रोड तालेडा जमात	37/13.04.2000	01.06.2015 से 31.05.2020	तालेडा जमात
52	रव जालिमदास स्वामी पुत्र श्री मीठा लाल कोथून रोड तालेडा जमात	247/11.09.2002	01.06.2015 से 31.05.2020	तालेडा जमात
53	आमप्रकाश जागिड पुत्र श्री नारायण जागिड संवासा लालसोट	234/22.07.2002	01.06.2015 से 31.05.2020	संवासा लालसोट

54	श्री. प्रकाश. दास. स्वामी पुत्र. श्री. केदार. स्वामी लालसोट	231/22.07.2002	01.06.2015 से 31.05.2020	तालंडा जनत
55	श्री. बाबूलाल. पुत्र. श्री. रामसहाय. जागिड. खेमावास. लालसोट	233/22.07.2002	01.07.2015 से 30.06.2020	तालंडा जनत
56	श्री. रामस्वरूप. पुत्र. श्री. शिवसहाय. जागिड. श्यामपुरा. लालसोट	261/09.10.2002	01.07.2015 से 30.06.2020	तालंडा जनत
57	श्री. जरेन्द्र. शर्मा. पुत्र. श्री. हीरा. लाल. शर्मा. खानभाकरी. दोसा	189/26.02.2000	30.09.2015 से 29.09.2020	तालंडा जनत
58	श्री. रामप्रसाद. जागिड. पुत्र. श्री. गोपी. लाल. जागिड. कोथून रोड. तालंडा. जनत.	197/26.03.2002	06.06.2012 से 05.06.2017	तालंडा जनत
59	श्री. बाबू. लाल. जागिड. पुत्र. श्री. रामस्वरूप. जागिड. कालूवास. लालसोट	235/22.07.2002	20.09.2012 से 19.09.2017	तालंडा जनत
60	श्रीमति. नर्मदा. देवी. पत्नि. श्री. चंदी. नाथ. जागिड. चादपर. लालसोट	199/26.03.2002	15.10.2012 से 14.10.2017	तालंडा जनत
61	श्रीमति. कमला. देवी. पत्नि. श्री. छीतरमल. सैनी. लालसोट	258/24.09.2002	15.10.2012 से 14.10.2017	तालंडा जनत
62	श्री. राजेशकुमार. जागिड. पुत्र. श्री. सुवालाल. जागिड. चादपर. लालसोट	219/26.03.2002	15.10.2012 से 14.10.2017	तालंडा जनत
63	श्री. सुरेश. कुमार. शर्मा. पुत्र. श्री. रामजीलाल. शर्मा. सालगरामपुरा. लालसोट	259/24.09.2002	01.06.2015 से 31.05.2020	तालंडा जनत
64	श्री. उस्मान. अली. पुत्र. श्री. अब्दुल. गफ्. लालसोट	263/09.10.2002	01.06.2015 से 31.05.2020	तालंडा जनत

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कार्यालय उपखण्ड अधिकारी एवं उपखण्ड मजिस्ट्रेट लालसोट दौसा

क्रमांक : पीए/एनजीटी/2024/1249

दिनांक : 05/04/2024

बैठक कार्यवाही विवरण दिनांक 05.04.2024

माननीय राष्ट्रीय हरित प्राधिकरण सैन्ट्रल जोन भोपाल में विचाराधीन ऑरिजनल एप्लीकेशन 200/2023 (CZ) विनोद कुमार शर्मा बनाम राजस्थान राज्य एवं अन्य में माननीय न्यायालय द्वारा पारित आदेश दिनांक 04.01.2024 की पालना में उपखण्ड अधिकारी लालसोट की अध्यक्षता में दिनांक 05.04.2024 को प्रातः 11.30 बजे से बैठक का आयोजन किया गया। उक्त बैठक में संयुक्त समिति सदस्य एवं स्थानीय निकाय एवं जेवीवीएनएल के प्रतिनिधि (विशेष आमंत्रित) बैठक में उपस्थित रहकर चर्चा उपरान्त निम्न प्रकार से निर्णय लिये गये :-

1. बैठक में श्रीमान उप वन संरक्षक अधिकारी दौसा ने अवगत कराया कि तहसील लालसोट क्षेत्र में वर्तमान में 64 आरा मशीन वन विभाग द्वारा पंजिकृत कर संचालित है। साथ ही विगत 06 माह के दौरान वन विभाग द्वारा लगभग 32 आरा मशीन जो कि अवैध रूप से संचालित है को बंद करने की कार्यवाही की गई।
2. क्षेत्रिय अधिकारी राजस्थान प्रदुषण नियंत्रण मण्डल जयपुर द्वारा अवगत करवाया गया कि वन विभाग से प्राप्त 64 वैध आरा मशीनों को राज्य मण्डल से सम्मति प्राप्त करने हेतु नोटिस जारी किये गये एवं बिना सम्मति के संचालित आरा मशीनों पर नियमानुसार कार्यवाही की जायेगी।
3. क्षेत्र में संचालित वैध एवं अवैध आरा मशीनों का सर्वे करने हेतु बैठक के दौरान निम्नानुसार एक समिति का गठन किया गया -

- | | | |
|--|---|--------------|
| 1. क्षेत्रिय वन अधिकारी लालसोट | - | नोडल अधिकारी |
| 2. तहसीलदार लालसोट | - | सदस्य |
| 3. अधिशाषी अधिकारी न0पा0 लालसोट | - | सदस्य |
| 4. सहायक अभियन्ता जेवीवीएनएल लालसोट | - | सदस्य |
| 5. कनिष्ठ पर्यावरण अभियन्ता राप्रनिम जयपुर | - | सदस्य |
| 6. थानाधिकारी पुलिस थाना लालसोट | - | सदस्य |

Signature valid

Digitally signed by Nandhira Kumar Meena
Designation : Sub Divisional Officer
Date: 2024.04.05 14:01:38 IST
Reason: Approved



4. उक्त गठित समिति अपनी रिपोर्ट 15 दिवस में अधोहस्ताक्षरकर्ता के समक्ष प्रस्तुत करना सुनिश्चित करेगी।

मिटिंग सधन्यवाद समाप्त की गई।

उपखण्ड अधिकारी

लालसोट

दिनांक : 05/04/2024

क्रमांक : पीए/एनजीटी/2024/1250-1255

प्रतिलिपि :- निम्न को सूचनार्थ।

1. श्रीमान जिला कलक्टर महोदय दौसा को सादर सूचनार्थ।
2. श्रीमान वन संरक्षक (वन सुरक्षा) जयपुर।
3. श्रीमान उपवन संरक्षक महोदय दौसा।
4. क्षेत्रिय अधिकारी राप्रनिम जयपुर (दक्षिण)।
5. अधीक्षण अभियन्ता (ओ एण्ड एम) जेवीवीएनएल दौसा।
6. अधिशाषी अधिकारी नगरपालिका लालसोट।

उपखण्ड अधिकारी

लालसोट

Signature valid

RajKaj Ref
6516308

Digitally signed by Narendra Kumar
Meena
Designation: Sub-Divisional Officer
Date: 2024.04.05 14:01:38 IST
Reason: Approved



राजस्थान सरकार

ईमेल - sdo.lalsot@gmail.com

कार्यालय उपखण्ड अधिकारी एवं उपखण्ड मजिस्ट्रेट लालसोट दौसा

क्रमांक : पीए/एनजीटी/2024/1258

दिनांक : 08/04/2024

-:: कार्यालय आदेश ::-

माननीय राष्ट्रीय हरित प्राधिकरण सैन्ट्रल जोन भोपाल में विचाराधीन ऑरिजनल एप्लीकेशन 200/2023 (CZ) विनोद कुमार शर्मा बनाम राजस्थान राज्य एवं अन्य में माननीय न्यायालय द्वारा पारित आदेश दिनांक 04.01.2024 की पालना में संयुक्त समिति सदस्य एवं स्थानीय निकाय एवं जेवीवीएनएल के प्रतिनिधि (विशेष आमंत्रित) की बैठक दिनांक 05.04.2024 में तहसील लालसोट में संचालित वैध एवं अवैध आरा मशीनों का सर्वे करने हेतु निम्नानुसार समिति गठित की जाती है -

- | | | |
|---|---|--------------|
| 1. क्षेत्रिय वन अधिकारी लालसोट | - | नोडल अधिकारी |
| 2. तहसीलदार लालसोट | - | सदस्य |
| 3. अधिशाषी अधिकारी न0पा0 लालसोट | - | सदस्य |
| 4. सहायक अभियन्ता जेवीवीएनएल लालसोट | - | सदस्य |
| 5. कनिष्ठ पर्यावरण अभियन्ता राप्रनिम जयपुर (दक्षिण) | - | सदस्य |
| 6. थानाधिकारी पुलिस थाना लालसोट | - | सदस्य |

उक्त गठित समिति को निर्देशित किया जाता है कि तहसील लालसोट में संचालित वैध एवं अवैध आरा मशीनों के सर्वे की रिपोर्ट मय फोटोग्राफस (GPS Coordinates) 15 दिवस में अधोहस्ताक्षरकर्ता के समक्ष प्रस्तुत करना सुनिश्चित करें।

उपखण्ड अधिकारी
लालसोट

दिनांक : 08/04/2024

क्रमांक : पीए/एनजीटी/2024/1259-1265

प्रतिलिपि :- निम्न को सूचनार्थ एवं पालनार्थ।

1. श्रीमान जिला कलेक्टर महोदय दौसा।
2. क्षेत्रिय वन अधिकारी लालसोट।
3. तहसीलदार लालसोट।
4. अधिशाषी अधिकारी नगरपालिका लालसोट।
5. सहायक अभियन्ता जेवीवीएनएल लालसोट।
6. कनिष्ठ पर्यावरण अभियन्ता राप्रनिम जयपुर (दक्षिण)।
7. थानाधिकारी पुलिस थाना लालसोट।

RajKaj Ref
6536878



Signature valid

उपखण्ड अधिकारी
Digitally signed by Narendra Kumar Meena
Designation : Sub Divisional Officer
Date: 2024.04.08 11:02:00 IST
Reason: Approved

ANNEXURE-4**Details of 64 Saw Mill Having Valid Registration From Department of Forest and Their Consent Status.**

Sr. No.	Name of Owner	Village	Tehsil	District	Forest Deptt. Registration No. & Date	Consent Status
1	Nathudas Swami S/o Sh. Kalyan Swami	Taleda Jamat	Lalsot	Dausa	143/09.01.2001	Valid
2	Smt. Mamta Swami W/o Sh. Dinesh Swami	Taleda Jamat	Lalsot	Dausa	248/11.09.2002	Valid
3	Sh. Ramvilas Sharma S/o Sh. Ramkishore	Taleda Jamat	Lalsot	Dausa	144/09.11.2001	Valid
4	Sh. Mahesh Kumar Jangid S/o Sh. Govind Narayan Swami	Taleda Jamat	Lalsot	Dausa	141/09.11.2001	Valid
5	Rakesh Sharma S/o Sh. Babu Lal Sharma	Taleda Jamat	Lalsot	Dausa	201/26.03.2002	Valid
6	Mukesh Kumar S/o Sh. Ramrai	Taleda Jamat	Lalsot	Dausa	245/11.09.2002	Valid
7	Sh. Usman Khan S/o Roshan Khan	Taleda Jamat	Lalsot	Dausa	204/26.03.2002	Valid
8	Sh. Arun Kumar S/o Babulal	Taleda Jamat	Lalsot	Dausa	200/26.03.2002	Valid
9	Sh. Prabhu Lal Sharma S/o Sh. Bheru Lal Sharma	Taleda Jamat	Lalsot	Dausa	207/26.03.2002	Valid
10	Sh. Ramotar Sharma S/o Sh. Prabhu Lal Sharma	Taleda Jamat	Lalsot	Dausa	208/26.03.2002	Valid
11	Sh. Om Prakash Soni S/o Sh. Rameshwar Prasad Soni	Taleda Jamat	Lalsot	Dausa	209/26.03.2002	Valid
12	Sh. Rajendra Swami S/o Devadas Swami	Taleda Jamat	Lalsot	Dausa	230/22.07.2002	Valid
13	Sh. Keshari Lal Jangid S/o Moti Lal Jangid,	Taleda Jamat	Lalsot	Dausa	221/26.03.2002	Valid
14	Sh. Badri Lal Saini S/o Sh. Chanda Lal Saini,	Taleda Jamat	Lalsot	Dausa	140/09.11.2001	Valid
15	Sh. Gokul Chand Jangid S/o Keshri Lal Jangid	Taleda Jamat	Lalsot	Dausa	228/22.07.2002	Valid
16	Mahesh Kumar Sharma S/o Sh. Rameshwar Sharma	Taleda Jamat	Lalsot	Dausa	246/11.02.2002	Valid
17	Sh. Hanuman Prasad Sharma S/o Sh. Rambilas	Taleda Jamat	Lalsot	Dausa	251/11.09.2002	Valid
18	Sh. Ramjilal S/o Narayan Jangid	Taleda Jamat	Lalsot	Dausa	03/20.08.1999	Valid
19	Sh. Munna Ansari S/o Sh. Abdullah	Taleda Jamat	Lalsot	Dausa	212/26.03.2002	Valid
20	Sh. Chanda Lal Gurjar S/o Sh. Teepu Lal Gurjar	Taleda Jamat	Lalsot	Dausa	253/11.09.2002	Valid

21	Sh. Satynarayan Jangid S/o Sh. Jagnath	Taleda Jamat	Lalsot	Dausa	213/26.03.2002	Valid
22	Smt. Sita devi W/o Sh. Rajendra Jangid	Taleda Jamat	Lalsot	Dausa	229/22.07.2002	Valid
23	Sh. Rajendra Kumar S/o Sh. Shyogi Jangid	Taleda Jamat	Lalsot	Dausa	232/22.07.2002	Valid
24	Sh. Jagdish Prasad S/o Sh. Prahlad Jangid	Taleda Jamat	Lalsot	Dausa	220/26.03.2002	Valid
25	Sh. Rajendra Kumar S/o Sh. Shyogi Jangid	Taleda Jamat	Lalsot	Dausa	215/22.07.2002	Valid
26	Sh. Chote lal S/o Sh. Chatru Lal Sain	Taleda Jamat	Lalsot	Dausa	142/09.11.2001	Valid
27	Sh. Kanji S/o Sh. Shankar Sharma	Taleda Jamat	Lalsot	Dausa	205/26.03.2002	Valid
28	Sh. Bhoari Lal Jangid S/o Sh. Chotu Ram Jangid	Taleda Jamat	Lalsot	Dausa	196/26.03.2002	Valid
29	Sh. Murari lal S/o Sh. Nandkishor Sharma	Taleda Jamat	Lalsot	Dausa	250/11.09.2002	Valid
30	Sh. Ramjilal Jangid S/o Sh. Moolchand Jangid	Taleda Jamat	Lalsot	Dausa	262/09.10.2002	Valid
31	Sh. Rajendra Sharma S/o Sh. Shankar lal Sharma	Kothun Road, Taleda Jamat	Lalsot	Dausa	227/22.07.2002	Valid
32	Sh. Dinesh Swami S/o Sh. Gopaldas Swami	Taleda Jamat	Lalsot	Dausa	249/11.09.2002	Valid
33	Sh. Khemraj Gurjar S/o Sh. Teepulal Gurjar	Taleda Jamat	Lalsot	Dausa	145/09.11.2002	Valid
34	Arjun Kumar Sharma S/o Rameshwar Prasad Sharma,	Taleda Jamat	Lalsot	Dausa	243/11.09.2002	Valid
35	Devdas Swami S/o Sh. Dhanidas Swami,	Kothun Road, Taleda Jamat	Lalsot	Dausa	217/26.03.2002	Valid
36	Sh. Ramful Pahadia S/o Sh. Jhuthalal	Kothun Road, Taleda Jamat	Lalsot	Dausa	206/26.03.2002	Valid
37	Raju Khatik S/o Sh. Jhuthalal	Kothun Road, Taleda Jamat	Lalsot	Dausa	236/22.07.2002	Valid
38	Naveen Kumar Jaimni S/o Sh. Radheshyam Sharma	Taleda Jamat	Lalsot	Dausa	202/11.09.2002	Valid
39	Sanwalram Mali S/o Sh. Gordha Lal	Kothun Road, Taleda Jamat	Lalsot	Dausa	216/26.03.2002	Valid
40	Ramji Lal S/o Sh. Shravan Lal Jangid	Kothun Road, Taleda Jamat	Lalsot	Dausa	211/26.03.2002	Valid
41	Hemraj Jangid S/o Sh. Radhey Shayam Jangid	Kothun Road, Taleda Jamat	Lalsot	Dausa	210/26.03.2002	Valid
42	Babulal Jangid S/o Sh. Ramgopal	Kothun Road, Taleda Jamat	Lalsot	Dausa	203/26.03.2002	Valid
43	Sitaram Jangid S/o Sh. Jagannath	Kothun Road, Taleda Jamat	Lalsot	Dausa	214/26.03.2002	Valid
44	Sh. Kishore Saini S/o Sh. Dhanna Lal Saini	Taleda Jamat	Lalsot	Dausa	37/03.04.2000	Valid
45	Late Sh. Jalimdas Swami S/o Sh. Meetha Lal	Kothun Road, Taleda Jamat	Lalsot	Dausa	247/11.09.2002	Valid

46	Omprakash Jangid S/o Sh. Naryan Jangid	Sanwasa	Lalsot	Dausa	234/22.07.2002	Valid
47	Sh. Prakash das Swami S/o Sh. Kedar Swami	Taleda Jamat	Lalsot	Dausa	231/22.07.2002	Valid
48	Sh. Babulal S/o Ramsahay Jangid	Khemawas, Taleda Jamat	Lalsot	Dausa	233/22.07.2002	Valid
49	Sh. Ramprasad Jangid W/o Sh. Gopi lal Jangid	Kothun Road, Taleda Jamat	Lalsot	Dausa	197/26.03.2002	Valid
50	Smt. Narmada devi W/o Sh. Badri Nath Jangid	Chandpar, Taleda Jamat	Lalsot	Dausa	199/26.03.2002	Valid
51	Sh. Kamla Devi W/o Sh. Chitermal Saini	Taleda Jamat	Lalsot	Dausa	258/24.09.2002	Valid
52	Sh. Rajesh kumar Jangid S/o Sh. Suvalal Jangid	Chandpar, Taleda Jamat	Lalsot	Dausa	219/26.03.2002	Valid
53	Sh. Suresh Kumar Sharma S/o Sh. Ramjilal Sharma	Salgrampura, Taleda Jamat	Lalsot	Dausa	259/24.09.2002	Valid
54	Sh. Ismail Khan S/o Sh. Habib Khan	Taleda Jamat,	Lalsot	Dausa	244/11.09.2002	Closure Direction Issued On 22.07.2024
55	Sh. Roopnarayan S/o Sh. Nandaram Koli	Didwana	Lalsot	Dausa	99/23.02.2001	Closure Direction Issued On 22.07.2024
56	Sh. Manohar S/o Sh. Moolchand	Kothun Road, Taleda Jamat	Lalsot	Dausa	264/09.10.2002	Closure Direction Issued On 22.07.2024
57	Sh. Ramesh chand S/o Sh. Surajmal	Taleda Jamat	Lalsot	Dausa	198/26.03.2002	Closure Direction Issued On 22.07.2024
58	Sh. Ramkishor Jangid S/o Narayan Jangid	Kothun Road, Taleda Jamat	Lalsot	Dausa	218/26.03.2002	Closure Direction Issued On 22.07.2024
59	Radhey Shyam Sharma S/o Sh. Gangasahay,	Taleda Jamat	Lalsot	Dausa	252/11.09.2002	Closure Direction Issued On 22.07.2024
60	Ramnarayan Jangid S/o Sh.Genda Lal Sanwasa	Taleda Jamat	Lalsot	Dausa	222/26.03.2002	Closure Direction Issued On 22.07.2024
61	Sh. Ramswaroop S/o Sh.Shiv Sahay Jangid	Shyampura, Taleda Jamat	Lalsot	Dausa	261/09.10.2002	Closure Direction Issued On 22.07.2024
62	Sh. Narendra Sharma S/o Sh. Heera lal Sharma	Khan Bhankri	Lalsot	Dausa	189/26.02.2002	Closure Direction Issued On 22.07.2024
63	Sh. Babulal Jangid S/o Sh. Ramswaroop Jangid	Kaluwas, Taleda Jamat	Lalsot	Dausa	235/22.07.2002	Closure Direction Issued On 22.07.2024
64	Sh. Usman Ali S/o Sh. Abdul Gafur	Taleda Jamat	Lalsot	Dausa	263/09.10.2002	Closure Direction Issued On 22.07.2024

Total Saw Mill	64
Valid Consent	53
Closure Direction	11



Regional Office (South)
Rajasthan State Pollution Control Board

8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipur-south@gmail.com



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Registered Post/E-mail

No. RPCB/RO-JP(S)/LEG-43/ 821 - 826

Date: 22/07/2024

M/s Sh. Manohar S/o Sh. Moolchand (Licence No. 264/09.10.2002)
Kothun Road, Taleda Jamat, Tehsil - Lalsot,
District - Dausa.

Subject:- Directions for closure of the industry under Section 31A of the Air (Prevention and Control of Pollution) Act, 1981.

Reference:- This office Show Cause Notice No. 25 dated 02/04/2024.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as 'the Air Act') for violation of various provisions as under: -

1. Whereas the Air (Prevention and Control of Pollution) Act, 1981, (hereinafter referred to as the "Air Act") come into force in the whole of the State of Rajasthan with effect from 16.05.1981.
2. And whereas the Air Act has been enacted to provide for the prevention, control and abatement of air pollution and for maintaining and restoring the wholesomeness of air environment.
3. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of air pollution and enforcement of the provisions of the aforesaid Act.
4. And whereas under the provisions of section 22 of the Air Act, no person operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
5. And whereas, a Saw Mill is established and being operated in the name & style of M/s Sh. Manohar S/o Sh. Moolchand at Kothun Road, Taleda Jamat, Tehsil: Lalsot, District: Dausa (hereinafter referred as 'the industry/unit').
6. And whereas, the industry has been established and/or operating without having valid Consent to Establish & Consent to Operate under the Air Act, from the Board which is gross violation of the Air Act.
7. And whereas, a show cause notice for intended directions for closure under Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 was issued on 02/04/2024 for operating the industry without prior permission from the State Board.
8. And whereas, the industry has failed to submit consent application within stipulated time and still operating the saw mil without prior permission from the State Board.
9. And whereas above stated non- compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.
10. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 31 (A) of Air Act 1981 and in performance of its functions under the Air Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
 - (a) The closure, prohibition or regulation of any industry, operation or process or
 - (b) Stoppage or regulation of the supply of electricity or water or any other service.



Regional Office (South)
Rajasthan State Pollution Control Board

8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com



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Therefore, the State Board in exercise of the powers conferred upon it under Section 31 (A) of the Air Act, 1981 and in performance of functions under the Air Act, hereby directs you to, forthwith, close down your industrial plant M/s Sh. Manohar S/o Sh. Moolchand, Kothun Road, Taleda Jamat, Tehsil - Lalsot, District - Dausa and further puts you to notice that failure in making compliance of these directions issued by the State Board under Section 31 (A) of Air Act is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six month but which may extend to six years and with a fine under Section 37 of the Air Act.

(Neeraj Sharma)
Regional Officer

o/c

Copy to following: -

1. Member Secretary, RSPCB, Jaipur for information.
2. The District Collector, Dausa for information.
3. Sub Divisional Officer, Lalsot, Dausa with the request to ensure compliance of closure direction.
4. Divisional Forest Officer, Dausa with the request to close down the said unit and ensure compliance of closure direction.
5. Executive Engineer (O&M), JVVNL Lalsot, Dausa, with the direction under section 31A of Air Act to forthwith, disconnect the electric supply of M/s Sh. Manohar S/o Sh. Moolchand, Kothun Road, Taleda Jamat, Tehsil- Lalsot, District- Dausa to confirm compliance of these directions as accomplishment thereof is binding upon you under the said Act and submit compliance to this office immediately.
6. Master file of directions.

Regional Officer

o/c



Regional Office (South)
Rajasthan State Pollution Control Board

8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com



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Registered Post/E-mail

No. RPCB/RO-JP(S)/LEG-43/ 827 - 832

Date: 22/07/2024

M/s Sh. Ramesh chand S/o Sh. Surajmal (Licence No. 198/26.03.2002)
Taleda Jamat, Tehsil - Lalsot,
District - Dausa.

Subject:- Directions for closure of the industry under Section 31A of the Air (Prevention and Control of Pollution) Act, 1981.

Reference:- This office Show Cause Notice No. 26 dated 02/04/2024.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as 'the Air Act') for violation of various provisions as under: -

1. Whereas the Air (Prevention and Control of Pollution) Act, 1981, (hereinafter referred to as the "Air Act") come into force in the whole of the State of Rajasthan with effect from 16.05.1981.
2. And whereas the Air Act has been enacted to provide for the prevention, control and abatement of air pollution and for maintaining and restoring the wholesomeness of air environment.
3. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of air pollution and enforcement of the provisions of the aforesaid Act.
4. And whereas under the provisions of section 22 of the Air Act, no person operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
5. And whereas, a Saw Mill is established and being operated in the name & style of M/s Sh. Ramesh chand S/o Sh. Surajmal at Taleda Jamat, Tehsil: Lalsot, District: Dausa (hereinafter referred as 'the industry/unit').
6. And whereas, the industry has been established and/or operating without having valid Consent to Establish & Consent to Operate under the Air Act, from the Board which is gross violation of the Air Act.
7. And whereas, a show cause notice for intended directions for closure under Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 was issued on 02/04/2024 for operating the industry without prior permission from the State Board.
8. And whereas, the industry has failed to submit consent application within stipulated time and still operating the saw mil without prior permission from the State Board.
9. And whereas above stated non- compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.
10. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 31 (A) of Air Act 1981 and in performance of its functions under the Air Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
 - (a) The closure, prohibition or regulation of any industry, operation or process or
 - (b) Stoppage or regulation of the supply of electricity or water or any other service.



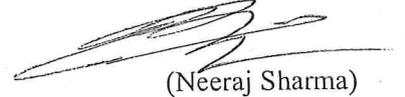
Regional Office (South)
Rajasthan State Pollution Control Board

8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com



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Therefore, the State Board in exercise of the powers conferred upon it under Section 31 (A) of the Air Act, 1981 and in performance of functions under the Air Act, hereby directs you to, forthwith, close down your industrial plant M/s Sh. Ramesh chand S/o Sh. Surajmal, Taleda Jamat, Tehsil - Lalsot, District - Dausa and further puts you to notice that failure in making compliance of these directions issued by the State Board under Section 31 (A) of Air Act is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six month but which may extend to six years and with a fine under Section 37 of the Air Act.


(Neeraj Sharma)
Regional Officer
o/c

Copy to following: -

1. Member Secretary, RSPCB, Jaipur for information.
2. The District Collector, Dausa for information.
3. Sub Divisional Officer, Lalsot, Dausa with the request to ensure compliance of closure direction.
4. Divisional Forest Officer, Dausa with the request to close down the said unit and ensure compliance of closure direction.
5. Executive Engineer (O&M), JVVNL Lalsot, Dausa, with the direction under section 31A of Air Act to forthwith, disconnect the electric supply of M/s Sh. Ramesh chand S/o Sh. Surajmal, Taleda Jamat, Tehsil- Lalsot, District- Dausa to confirm compliance of these directions as accomplishment thereof is binding upon you under the said Act and submit compliance to this office immediately.
6. Master file of directions.


Regional Officer
o/c



Regional Office (South)
Rajasthan State Pollution Control Board

8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipurouth@gmail.com



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Registered Post/E-mail

No. RPCB/RO-JP(S)/LEG-43/ 833 - 838

Date: 22/07/2024

M/s Sh. Ramkishor Jangid S/o Narayan Jangid (Licence No. 218/26.03.2002)
Kothun Road, Taleda Jamat, Tehsil - Lalsot,
District - Dausa.

Subject:- Directions for closure of the industry under Section 31A of the Air (Prevention and Control of Pollution) Act, 1981.

Reference:- This office Show Cause Notice No. 27 dated 02/04/2024.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as 'the Air Act') for violation of various provisions as under: -

1. Whereas the Air (Prevention and Control of Pollution) Act, 1981, (hereinafter referred to as the "Air Act") come into force in the whole of the State of Rajasthan with effect from 16.05.1981.
2. And whereas the Air Act has been enacted to provide for the prevention, control and abatement of air pollution and for maintaining and restoring the wholesomeness of air environment.
3. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of air pollution and enforcement of the provisions of the aforesaid Act.
4. And whereas under the provisions of section 22 of the Air Act, no person operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
5. And whereas, a Saw Mill is established and being operated in the name & style of **M/s Sh. Ramkishor Jangid S/o Narayan Jangid at Kothun Road, Taleda Jamat, Tehsil: Lalsot, District: Dausa** (hereinafter referred as 'the industry/unit').
6. And whereas, the industry has been established and/or operating without having valid Consent to Establish & Consent to Operate under the Air Act, from the Board which is gross violation of the Air Act.
7. And whereas, a show cause notice for intended directions for closure under Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 was issued on 02/04/2024 for operating the industry without prior permission from the State Board.
8. And whereas, the industry has failed to submit consent application within stipulated time and still operating the saw mil without prior permission from the State Board.
9. And whereas above stated non- compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.
10. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 31 (A) of Air Act 1981 and in performance of its functions under the Air Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
 - (a) The closure, prohibition or regulation of any industry, operation or process or
 - (b) Stoppage or regulation of the supply of electricity or water or any other service.



Regional Office (South)
Rajasthan State Pollution Control Board

8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com



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Therefore, the State Board in exercise of the powers conferred upon it under Section 31 (A) of the Air Act, 1981 and in performance of functions under the Air Act, hereby directs you to, forthwith, close down your industrial plant M/s Sh. Ramkishor Jangid S/o Narayan Jangid, Kothun Road, Taleda Jamat, Tehsil - Lalsot, District - Dausa and further puts you to notice that failure in making compliance of these directions issued by the State Board under Section 31 (A) of Air Act is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six month but which may extend to six years and with a fine under Section 37 of the Air Act.

(Neeraj Sharma)

Regional Officer

ole

Copy to following: -

1. Member Secretary, RSPCB, Jaipur for information.
2. The District Collector, Dausa for information.
3. Sub Divisional Officer, Lalsot, Dausa with the request to ensure compliance of closure direction.
4. Divisional Forest Officer, Dausa with the request to close down the said unit and ensure compliance of closure direction.
5. Executive Engineer (O&M), JVVNL Lalsot, Dausa, with the direction under section 31A of Air Act to forthwith, disconnect the electric supply of M/s Sh. Ramkishor Jangid S/o Narayan Jangid, Kothun Road, Taleda Jamat, Tehsil- Lalsot, District- Dausa to confirm compliance of these directions as accomplishment thereof is binding upon you under the said Act and submit compliance to this office immediately.
6. Master file of directions.

Regional Officer

ole



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Rajasthan State Pollution Control Board

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27

Registered Post/E-mail

No. RPCB/RO-JP(S)/LEG-43/ 839 - 844

Date: 22/07/2024

M/s Radhey Shyam Sharma S/o Sh. Gangasahay, (Licence No. 252/11.09.2002)
Taleda Jamat, Tehsil - Lalsot,
District - Dausa.

Subject:- Directions for closure of the industry under Section 31A of the Air (Prevention and Control of Pollution) Act, 1981.

Reference:- This office Show Cause Notice No. 47 dated 02/04/2024.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as 'the Air Act') for violation of various provisions as under: -

1. Whereas the Air (Prevention and Control of Pollution) Act, 1981, (hereinafter referred to as the "Air Act") come into force in the whole of the State of Rajasthan with effect from 16.05.1981.
2. And whereas the Air Act has been enacted to provide for the prevention, control and abatement of air pollution and for maintaining and restoring the wholesomeness of air environment.
3. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of air pollution and enforcement of the provisions of the aforesaid Act.
4. And whereas under the provisions of section 22 of the Air Act, no person operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
5. And whereas, a Saw Mill is established and being operated in the name & style of **M/s Radhey Shyam Sharma S/o Sh. Gangasahay, at Taleda Jamat, Tehsil: Lalsot, District: Dausa** (hereinafter referred as 'the industry/unit').
6. And whereas, the industry has been established and/or operating without having valid Consent to Establish & Consent to Operate under the Air Act, from the Board which is gross violation of the Air Act.
7. And whereas, a show cause notice for intended directions for closure under Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 was issued on 02/04/2024 for operating the industry without prior permission from the State Board.
8. And whereas, the industry has failed to submit consent application within stipulated time and still operating the saw mil without prior permission from the State Board.
9. And whereas above stated non- compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.
10. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 31 (A) of Air Act 1981 and in performance of its functions under the Air Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
 - (a) The closure, prohibition or regulation of any industry, operation or process or
 - (b) Stoppage or regulation of the supply of electricity or water or any other service.



Regional Office (South)
Rajasthan State Pollution Control Board

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Therefore, the State Board in exercise of the powers conferred upon it under Section 31 (A) of the Air Act, 1981 and in performance of functions under the Air Act, hereby directs you to, forthwith, close down your industrial plant M/s Radhey Shyam Sharma S/o Sh. Gangasahay,, Taleda Jamat, Tehsil - Lalsot, District - Dausa and further puts you to notice that failure in making compliance of these directions issued by the State Board under Section 31 (A) of Air Act is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six month but which may extend to six years and with a fine under Section 37 of the Air Act.

(Neeraj Sharma)
Regional Officer

o/c

Copy to following: -

1. Member Secretary, RSPCB, Jaipur for information.
2. The District Collector, Dausa for information.
3. Sub Divisional Officer, Lalsot, Dausa with the request to ensure compliance of closure direction.
4. Divisional Forest Officer, Dausa with the request to close down the said unit and ensure compliance of closure direction.
5. Executive Engineer (O&M), JVVNL Lalsot, Dausa, with the direction under section 31A of Air Act to forthwith, disconnect the electric supply of M/s Radhey Shyam Sharma S/o Sh. Gangasahay,, Taleda Jamat, Tehsil- Lalsot, District- Dausa to confirm compliance of these directions as accomplishment thereof is binding upon you under the said Act and submit compliance to this office immediately.
6. Master file of directions.

Regional Officer

o/c



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Rajasthan State Pollution Control Board

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29

Registered Post/E-mail

No. RPCB/RO-JP(S)/LEG-43/ 845 - 850

Date: 22/07/2024

M/s Ramnarayan Jangid S/o Sh.Genda Lal Sanwasa (Licence No. 222/26.03.2002)
Taleda Jamat, Tehsil - Lalsot,
District - Dausa.

Subject:- Directions for closure of the industry under Section 31A of the Air (Prevention and Control of Pollution) Act, 1981.

Reference:- This office Show Cause Notice No. 48 dated 02/04/2024.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as 'the Air Act') for violation of various provisions as under: -

1. Whereas the Air (Prevention and Control of Pollution) Act, 1981, (hereinafter referred to as the "Air Act") come into force in the whole of the State of Rajasthan with effect from 16.05.1981.
2. And whereas the Air Act has been enacted to provide for the prevention, control and abatement of air pollution and for maintaining and restoring the wholesomeness of air environment.
3. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of air pollution and enforcement of the provisions of the aforesaid Act.
4. And whereas under the provisions of section 22 of the Air Act, no person operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
5. And whereas, a Saw Mill is established and being operated in the name & style of M/s Ramnarayan Jangid S/o Sh.Genda Lal Sanwasa at Taleda Jamat, Tehsil: Lalsot, District: Dausa (hereinafter referred as 'the industry/unit').
6. And whereas, the industry has been established and/or operating without having valid Consent to Establish & Consent to Operate under the Air Act, from the Board which is gross violation of the Air Act.
7. And whereas, a show cause notice for intended directions for closure under Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 was issued on 02/04/2024 for operating the industry without prior permission from the State Board.
8. And whereas, the industry has failed to submit consent application within stipulated time and still operating the saw mil without prior permission from the State Board.
9. And whereas above stated non-compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.
10. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 31 (A) of Air Act 1981 and in performance of its functions under the Air Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
 - (a) The closure, prohibition or regulation of any industry, operation or process or
 - (b) Stoppage or regulation of the supply of electricity or water or any other service.



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Therefore, the State Board in exercise of the powers conferred upon it under Section 31 (A) of the Air Act, 1981 and in performance of functions under the Air Act, hereby directs you to, forthwith, close down your industrial plant M/s **Ramnarayan Jangid S/o Sh.Genda Lal Sanwasa, Taleda Jamat, Tehsil - Lalsot, District - Dausa** and further puts you to notice that failure in making compliance of these directions issued by the State Board under Section 31 (A) of Air Act is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six month but which may extend to six years and with a fine under Section 37 of the Air Act.

(Neeraj Sharma)

Regional Officer

o/l

Copy to following: -

1. Member Secretary, RSPCB, Jaipur for information.
2. The District Collector, Dausa for information.
3. Sub Divisional Officer, Lalsot, Dausa with the request to ensure compliance of closure direction.
4. Divisional Forest Officer, Dausa with the request to close down the said unit and ensure compliance of closure direction.
5. Executive Engineer (O&M), JVVNL Lalsot, Dausa, with the direction under section 31A of Air Act to forthwith, disconnect the electric supply of M/s Ramnarayan Jangid S/o Sh.Genda Lal Sanwasa, Taleda Jamat, Tehsil- Lalsot, District- Dausa to confirm compliance of these directions as accomplishment thereof is binding upon you under the said Act and submit compliance to this office immediately.
6. Master file of directions.

Regional Officer

o/l



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Rajasthan State Pollution Control Board

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Registered Post/E-mail

No. RPCB/RO-JP(S)/LEG-43/ 851 - 856

Date: 22/07/2024

M/s Sh. Ramswaroop S/o Sh. Shiv Sahay Jangid (Licence No. 261/09.10.2002)
Shyampura, Taleda Jamat, Tehsil - Lalsot,
District - Dausa.

Subject:- Directions for closure of the industry under Section 31A of the Air (Prevention and Control of Pollution) Act, 1981.

Reference:- This office Show Cause Notice No. 59 dated 02/04/2024.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as 'the Air Act') for violation of various provisions as under: -

1. Whereas the Air (Prevention and Control of Pollution) Act, 1981, (hereinafter referred to as the "Air Act") come into force in the whole of the State of Rajasthan with effect from 16.05.1981.
2. And whereas the Air Act has been enacted to provide for the prevention, control and abatement of air pollution and for maintaining and restoring the wholesomeness of air environment.
3. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of air pollution and enforcement of the provisions of the aforesaid Act.
4. And whereas under the provisions of section 22 of the Air Act, no person operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
5. And whereas, a Saw Mill is established and being operated in the name & style of **M/s Sh. Ramswaroop S/o Sh. Shiv Sahay Jangid at Shyampura, Taleda Jamat, Tehsil: Lalsot, District: Dausa** (hereinafter referred as 'the industry/unit').
6. And whereas, the industry has been established and/or operating without having valid Consent to Establish & Consent to Operate under the Air Act, from the Board which is gross violation of the Air Act.
7. And whereas, a show cause notice for intended directions for closure under Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 was issued on 02/04/2024 for operating the industry without prior permission from the State Board.
8. And whereas, the industry has failed to submit consent application within stipulated time and still operating the saw mil without prior permission from the State Board.
9. And whereas above stated non-compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.
10. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 31 (A) of Air Act 1981 and in performance of its functions under the Air Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
 - (a) The closure, prohibition or regulation of any industry, operation or process or
 - (b) Stoppage or regulation of the supply of electricity or water or any other service.



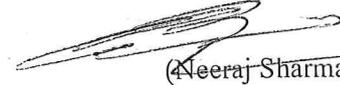
Regional Office (South)
Rajasthan State Pollution Control Board

8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com



32

Therefore, the State Board in exercise of the powers conferred upon it under Section 31 (A) of the Air Act, 1981 and in performance of functions under the Air Act, hereby directs you to, forthwith, close down your industrial plant M/s Sh. Ramswaroop S/o Sh. Shiv Sahay Jangid, Shyampura, Taleda Jamat, Tehsil - Lalsot, District - Dausa and further puts you to notice that failure in making compliance of these directions issued by the State Board under Section-31 (A) of Air Act is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six month but which may extend to six years and with a fine under Section 37 of the Air Act.


(Neeraj Sharma)
Regional Officer o/c

Copy to following: -

1. Member Secretary, RSPCB, Jaipur for information.
2. The District Collector, Dausa for information.
3. Sub Divisional Officer, Lalsot, Dausa with the request to ensure compliance of closure direction.
4. Divisional Forest Officer, Dausa with the request to close down the said unit and ensure compliance of closure direction.
5. Executive Engineer (O&M), JVVNL Lalsot, Dausa, with the direction under section 31A of Air Act to forthwith, disconnect the electric supply of M/s Sh. Ramswaroop S/o Sh. Shiv Sahay Jangid, Shyampura, Taleda Jamat, Tehsil- Lalsot, District- Dausa to confirm compliance of these directions as accomplishment thereof is binding upon you under the said Act and submit compliance to this office immediately.
6. Master file of directions.


Regional Officer o/c



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Rajasthan State Pollution Control Board

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35

Registered Post/E-mail

No. RPCB/RO-JP(S)/LEG-43/ 809 - 814

Date: 22/07/2024

M/s Sh. Ismail Khan S/o Sh. Habib Khan (Licence No. 244/11.09.2002)
Taleda Jamat,, Tehsil - Lalsot,
District - Dausa.

Subject:- Directions for closure of the industry under Section 31A of the Air (Prevention and Control of Pollution) Act, 1981.

Reference:- This office Show Cause Notice No. 8 dated 02/04/2024.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as 'the Air Act') for violation of various provisions as under: -

1. Whereas the Air (Prevention and Control of Pollution) Act, 1981, (hereinafter referred to as the "Air Act") come into force in the whole of the State of Rajasthan with effect from 16.05.1981.
2. And whereas the Air Act has been enacted to provide for the prevention, control and abatement of air pollution and for maintaining and restoring the wholesomeness of air environment.
3. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of air pollution and enforcement of the provisions of the aforesaid Act.
4. And whereas under the provisions of section 22 of the Air Act, no person operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
5. And whereas, a Saw Mill is established and being operated in the name & style of M/s Sh. Ismail Khan S/o Sh. Habib Khan at Taleda Jamat,, Tehsil: Lalsot, District: Dausa (hereinafter referred as 'the industry/unit').
6. And whereas, the industry has been established and/or operating without having valid Consent to Establish & Consent to Operate under the Air Act, from the Board which is gross violation of the Air Act.
7. And whereas, a show cause notice for intended directions for closure under Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 was issued on 02/04/2024 for operating the industry without prior permission from the State Board.
8. And whereas, the industry has failed to submit consent application within stipulated time and still operating the saw mil without prior permission from the State Board.
9. And whereas above stated non- compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.
10. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 31 (A) of Air Act 1981 and in performance of its functions under the Air Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
 - (a) The closure, prohibition or regulation of any industry, operation or process or
 - (b) Stoppage or regulation of the supply of electricity or water or any other service.



Regional Office (South)
Rajasthan State Pollution Control Board

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Therefore, the State Board in exercise of the powers conferred upon it under Section 31 (A) of the Air Act, 1981 and in performance of functions under the Air Act, hereby directs you to, forthwith, close down your industrial plant M/s **Sh. Ismail Khan S/o Sh. Habib Khan, Taleda Jamat,, Tehsil - Lalsot, District - Dausa** and further puts you to notice that failure in making compliance of these directions issued by the State Board under Section 31 (A) of Air Act is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six month but which may extend to six years and with a fine under Section 37 of the Air Act.


(Neeraj Sharma)
Regional Officer
o/c

Copy to following: -

1. Member Secretary, RSPCB, Jaipur for information.
2. The District Collector, Dausa for information.
3. Sub Divisional Officer, Lalsot, Dausa with the request to ensure compliance of closure direction.
4. Divisional Forest Officer, Dausa with the request to close down the said unit and ensure compliance of closure direction.
5. Executive Engineer (O&M), JVVNL Lalsot, Dausa, with the direction under section 31A of Air Act to forthwith, disconnect the electric supply of M/s Sh. Ismail Khan S/o Sh. Habib Khan, Taleda Jamat,, Tehsil- Lalsot, District- Dausa to confirm compliance of these directions as accomplishment thereof is binding upon you under the said Act and submit compliance to this office immediately.
6. Master file of directions.


Regional Officer
o/c



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Rajasthan State Pollution Control Board

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Registered Post/E-mail

No. RPCB/RO-JP(S)/LEG-43/ 815 - 820

Date: 22/07/2024

M/s Sh. Roopnarayan S/o Sh. Nandaram Koli (Licence No. 99/23.02.2001)
Didwana, Tehsil - Lalsot,
District - Dausa.

Subject:- Directions for closure of the industry under Section 31A of the Air (Prevention and Control of Pollution) Act, 1981.

Reference:- This office Show Cause Notice No. 21 dated 02/04/2024.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as 'the Air Act') for violation of various provisions as under: -

1. Whereas the Air (Prevention and Control of Pollution) Act, 1981, (hereinafter referred to as the "Air Act") come into force in the whole of the State of Rajasthan with effect from 16.05.1981.
2. And whereas the Air Act has been enacted to provide for the prevention, control and abatement of air pollution and for maintaining and restoring the wholesomeness of air environment.
3. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of air pollution and enforcement of the provisions of the aforesaid Act.
4. And whereas under the provisions of section 22 of the Air Act, no person operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
5. And whereas, a Saw Mill is established and being operated in the name & style of **M/s Sh. Roopnarayan S/o Sh. Nandaram Koli at Didwana, Tehsil: Lalsot, District: Dausa** (hereinafter referred as 'the industry/unit').
6. And whereas, the industry has been established and/or operating without having valid Consent to Establish & Consent to Operate under the Air Act, from the Board which is gross violation of the Air Act.
7. And whereas, a show cause notice for intended directions for closure under Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 was issued on 02/04/2024 for operating the industry without prior permission from the State Board.
8. And whereas, the industry has failed to submit consent application within stipulated time and still operating the saw mil without prior permission from the State Board.
9. And whereas above stated non- compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.
10. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 31 (A) of Air Act 1981 and in performance of its functions under the Air Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
 - (a) The closure, prohibition or regulation of any industry, operation or process or
 - (b) Stoppage or regulation of the supply of electricity or water or any other service.



Regional Office (South)
Rajasthan State Pollution Control Board

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26

Therefore, the State Board in exercise of the powers conferred upon it under Section 31 (A) of the Air Act, 1981 and in performance of functions under the Air Act, hereby directs you to, forthwith, close down your industrial plant M/s **Sh. Roopnarayan S/o Sh. Nandaram Koli, Didwana, Tehsil - Lalsot, District - Dausa** and further puts you to notice that failure in making compliance of these directions issued by the State Board under Section 31 (A) of Air Act is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six month but which may extend to six years and with a fine under Section 37 of the Air Act.

(Neeraj Sharma)
Regional Officer

o/c

Copy to following: -

1. Member Secretary, RSPCB, Jaipur for information.
2. The District Collector, Dausa for information.
3. Sub Divisional Officer, Lalsot, Dausa with the request to ensure compliance of closure direction.
4. Divisional Forest Officer, Dausa with the request to close down the said unit and ensure compliance of closure direction.
5. Executive Engineer (O&M), JVVNL Lalsot, Dausa, with the direction under section 31A of Air Act to forthwith, disconnect the electric supply of M/s Sh. Roopnarayan S/o Sh. Nandaram Koli, Didwana, Tehsil- Lalsot, District- Dausa to confirm compliance of these directions as accomplishment thereof is binding upon you under the said Act and submit compliance to this office immediately.
6. Master file of directions.

Regional Officer

o/c



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Rajasthan State Pollution Control Board

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37

Registered Post/E-mail

No. RPCB/RO-JP(S)/LEG-43/ 857 - 862

Date: 22/07/2024

M/s Sh. Narendra Sharma S/o Sh. Heera lal Sharma (Licence No. 189/26.02.2002)
Khan Bhankri, Tehsil - Lalsot,
District - Dausa.

Subject:- Directions for closure of the industry under Section 31A of the Air (Prevention and Control of Pollution) Act, 1981.

Reference:- This office Show Cause Notice No. 60 dated 02/04/2024.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as 'the Air Act') for violation of various provisions as under: -

1. Whereas the Air (Prevention and Control of Pollution) Act, 1981, (hereinafter referred to as the "Air Act") come into force in the whole of the State of Rajasthan with effect from 16.05.1981.
2. And whereas the Air Act has been enacted to provide for the prevention, control and abatement of air pollution and for maintaining and restoring the wholesomeness of air environment.
3. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of air pollution and enforcement of the provisions of the aforesaid Act.
4. And whereas under the provisions of section 22 of the Air Act, no person operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
5. And whereas, a Saw Mill is established and being operated in the name & style of M/s Sh. Narendra Sharma S/o Sh. Heera lal Sharma at Khan Bhankri, Tehsil: Lalsot, District: Dausa (hereinafter referred as 'the industry/unit').
6. And whereas, the industry has been established and/or operating without having valid Consent to Establish & Consent to Operate under the Air Act, from the Board which is gross violation of the Air Act.
7. And whereas, a show cause notice for intended directions for closure under Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 was issued on 02/04/2024 for operating the industry without prior permission from the State Board.
8. And whereas, the industry has failed to submit consent application within stipulated time and still operating the saw mil without prior permission from the State Board.
9. And whereas above stated non- compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.
10. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 31 (A) of Air Act 1981 and in performance of its functions under the Air Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
 - (a) The closure, prohibition or regulation of any industry, operation or process or
 - (b) Stoppage or regulation of the supply of electricity or water or any other service.



Regional Office (South)
Rajasthan State Pollution Control Board

8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com



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Therefore, the State Board in exercise of the powers conferred upon it under Section 31 (A) of the Air Act, 1981 and in performance of functions under the Air Act, hereby directs you to, forthwith, close down your industrial plant M/s Sh. Narendra Sharma S/o Sh. Heera lal Sharma, Khan Bhankri, Tehsil - Lalsot, District - Dausa and further puts you to notice that failure in making compliance of these directions issued by the State Board under Section 31 (A) of Air Act is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six month but which may extend to six years and with a fine under Section 37 of the Air Act.


(Neeraj Sharma)
Regional Officer o/c

Copy to following: -

1. Member Secretary, RSPCB, Jaipur for information.
2. The District Collector, Dausa for information.
3. Sub Divisional Officer, Lalsot, Dausa with the request to ensure compliance of closure direction.
4. Divisional Forest Officer, Dausa with the request to close down the said unit and ensure compliance of closure direction.
5. Executive Engineer (O&M), JVVNL Lalsot, Dausa, with the direction under section 31A of Air Act to forthwith, disconnect the electric supply of M/s Sh. Narendra Sharma S/o Sh. Heera lal Sharma, Khan Bhankri, Tehsil- Lalsot, District- Dausa to confirm compliance of these directions as accomplishment thereof is binding upon you under the said Act and submit compliance to this office immediately.
6. Master file of directions.


Regional Officer o/c



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Registered Post/E-mail

No. RPCB/RO-JP(S)/LEG-43/ 863 - 868

Date: 22/07/2024

M/s Sh. Babulal Jangid S/o Sh. Ramswaroop Jangid (Licence No. 235/22.07.2002)
Kaluwas, Taleda Jamat, Tehsil - Lalsot,
District - Dausa.

Subject:- Directions for closure of the industry under Section 31A of the Air (Prevention and Control of Pollution) Act, 1981.

Reference:- This office Show Cause Notice No. 62 dated 02/04/2024.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as 'the Air Act') for violation of various provisions as under: -

1. Whereas the Air (Prevention and Control of Pollution) Act, 1981, (hereinafter referred to as the "Air Act") come into force in the whole of the State of Rajasthan with effect from 16.05.1981.
2. And whereas the Air Act has been enacted to provide for the prevention, control and abatement of air pollution and for maintaining and restoring the wholesomeness of air environment.
3. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of air pollution and enforcement of the provisions of the aforesaid Act.
4. And whereas under the provisions of section 22 of the Air Act, no person operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
5. And whereas, a Saw Mill is established and being operated in the name & style of M/s Sh. Babulal Jangid S/o Sh. Ramswaroop Jangid at Kaluwas, Taleda Jamat, Tehsil: Lalsot, District: Dausa (hereinafter referred as 'the industry/unit').
6. And whereas, the industry has been established and/or operating without having valid Consent to Establish & Consent to Operate under the Air Act, from the Board which is gross violation of the Air Act.
7. And whereas, a show cause notice for intended directions for closure under Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 was issued on 02/04/2024 for operating the industry without prior permission from the State Board.
8. And whereas, the industry has failed to submit consent application within stipulated time and still operating the saw mil without prior permission from the State Board.
9. And whereas above stated non-compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.
10. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 31 (A) of Air Act 1981 and in performance of its functions under the Air Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
 - (a) The closure, prohibition or regulation of any industry, operation or process or
 - (b) Stoppage or regulation of the supply of electricity or water or any other service.



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Rajasthan State Pollution Control Board

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Therefore, the State Board in exercise of the powers conferred upon it under Section 31 (A) of the Air Act, 1981 and in performance of functions under the Air Act, hereby directs you to, forthwith, close down your industrial plant M/s Sh. Babulal Jangid S/o Sh. Ramswaroop Jangid, Kaluwas, Taleda Jamat, Tehsil - Lalsot, District - Dausa and further puts you to notice that failure in making compliance of these directions issued by the State Board under Section 31 (A) of Air Act is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six month but which may extend to six years and with a fine under Section 37 of the Air Act.


(Neeraj Sharma)
Regional Officer o/c

Copy to following: -

1. Member Secretary, RSPCB, Jaipur for information.
2. The District Collector, Dausa for information.
3. Sub Divisional Officer, Lalsot, Dausa with the request to ensure compliance of closure direction.
4. Divisional Forest Officer, Dausa with the request to close down the said unit and ensure compliance of closure direction.
5. Executive Engineer (O&M), JVVNL Lalsot, Dausa, with the direction under section 31A of Air Act to forthwith, disconnect the electric supply of M/s Sh. Babulal Jangid S/o Sh. Ramswaroop Jangid, Kaluwas, Taleda Jamat, Tehsil- Lalsot, District- Dausa to confirm compliance of these directions as accomplishment thereof is binding upon you under the said Act and submit compliance to this office immediately.
6. Master file of directions.


Regional Officer o/c



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Registered Post/E-mail

No. RPCB/RO-JP(S)/LEG-43/ 869 - 874

Date: 22/07/2024

M/s Sh. Usman Ali S/o Sh. Abdul Gafur (Licence No. 263/09.10.2002)
Taleda Jamat, Tehsil - Lalsot,
District - Dausa.

Subject:- Directions for closure of the industry under Section 31A of the Air (Prevention and Control of Pollution) Act, 1981.

Reference:- This office Show Cause Notice No. 67 dated 02/04/2024.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as 'the Air Act') for violation of various provisions as under: -

1. Whereas the Air (Prevention and Control of Pollution) Act, 1981, (hereinafter referred to as the "Air Act") come into force in the whole of the State of Rajasthan with effect from 16.05.1981.
2. And whereas the Air Act has been enacted to provide for the prevention, control and abatement of air pollution and for maintaining and restoring the wholesomeness of air environment.
3. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of air pollution and enforcement of the provisions of the aforesaid Act.
4. And whereas under the provisions of section 22 of the Air Act, no person operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
5. And whereas, a Saw Mill is established and being operated in the name & style of M/s Sh. Usman Ali S/o Sh. Abdul Gafur at Taleda Jamat, Tehsil: Lalsot, District: Dausa (hereinafter referred as 'the industry/unit').
6. And whereas, the industry has been established and/or operating without having valid Consent to Establish & Consent to Operate under the Air Act, from the Board which is gross violation of the Air Act.
7. And whereas, a show cause notice for intended directions for closure under Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 was issued on 02/04/2024 for operating the industry without prior permission from the State Board.
8. And whereas, the industry has failed to submit consent application within stipulated time and still operating the saw mil without prior permission from the State Board.
9. And whereas above stated non- compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.
10. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 31 (A) of Air Act 1981 and in performance of its functions under the Air Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
 - (a) The closure, prohibition or regulation of any industry, operation or process or
 - (b) Stoppage or regulation of the supply of electricity or water or any other service.



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W2

Therefore, the State Board in exercise of the powers conferred upon it under Section 31 (A) of the Air Act, 1981 and in performance of functions under the Air Act, hereby directs you to, forthwith, close down your industrial plant M/s Sh. Usman Ali S/o Sh. Abdul Gafur, Taleda Jamat, Tehsil - Lalsot, District - Dausa and further puts you to notice that failure in making compliance of these directions issued by the State Board under Section 31 (A) of Air Act is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six month but which may extend to six years and with a fine under Section 37 of the Air Act.

(Neeraj Sharma)
Regional Officer

0/2

Copy to following: -

1. Member Secretary, RSPCB, Jaipur for information.
2. The District Collector, Dausa for information.
3. Sub Divisional Officer, Lalsot, Dausa with the request to ensure compliance of closure direction.
4. Divisional Forest Officer, Dausa with the request to close down the said unit and ensure compliance of closure direction.
5. Executive Engineer (O&M), JVVNL Lalsot, Dausa, with the direction under section 31A of Air Act to forthwith, disconnect the electric supply of M/s Sh. Usman Ali S/o Sh. Abdul Gafur, Taleda Jamat, Tehsil- Lalsot, District- Dausa to confirm compliance of these directions as accomplishment thereof is binding upon you under the said Act and submit compliance to this office immediately.
6. Master file of directions.

Regional Officer

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राजस्थान सरकार

अति आवश्यक

(ANNEX-05)

कार्यालय कलक्टर एवं जिला मजिस्ट्रेट, दौसा

क्रमांक/विधि/(NGT)/2024/1346-1347

दिनांक: 9/07/2024

1. उप वन संरक्षक, दौसा।
2. उपखण्ड अधिकारी लालसोटा।

Sup-52
16/7/24

विषय:- माननीय राष्ट्रीय हरित न्यायाधिकरण (NGT) मध्य क्षेत्र पीठ भोपाल द्वारा (O.A. No.) मूल आवेदन संख्या 200/2023(CZ) में पारित आदेश दिनांक 04.01.2024 के संबंध में।

प्रसंग:- क्षेत्रीय अधिकारी, क्षेत्रीय कार्यालय (दक्षिण), राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड, जयपुर के पत्रांक 560-564 दिनांक 01.07.2024 के क्रम में

उपरोक्त विषयान्तर्गत प्रासंगिक पत्र द्वारा अवगत कराया है कि माननीय राष्ट्रीय हरित न्यायाधिकरण (NGT) मध्य क्षेत्र पीठ भोपाल के (O.A. No.) मूल आवेदन संख्या 200/2023(CZ) में पारित आदेश दिनांक 04.01.2023 की पालना में माननीय न्यायाधिकरण द्वारा प्रकरण में संयुक्त जांच रिपोर्ट दिनांक 25.07.2024 से पूर्व जमा करावे हेतु निर्देशित किया गया है।

अतः निर्देशित किया जाता है कि आपके द्वारा उक्त प्रकरण में अवैध आरा मशीनों के विरुद्ध की गई नियमानुसार कार्यवाही की रिपोर्ट नोडल एवं क्षेत्रीय अधिकारी, क्षेत्रीय कार्यालय (दक्षिण), राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड, जयपुर-302017 को अविलम्ब भिजवाते हुए की गई कार्यवाही से इस कार्यालय को अवगत कराया जाना सुनिश्चित करें।

संलग्न:- उपरोक्तानुसार।

जिला कलक्टर,
दौसा

क्रमांक/विधि/(NGT)/2024/1348

दिनांक: 9/07/2024

प्रतिलिपि:- निम्नांकित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है:-

1. क्षेत्रीय अधिकारी, क्षेत्रीय कार्यालय (दक्षिण), राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड, जयपुर।

जिला कलक्टर,
दौसा

Signature valid

RajKaj Ref
8772620



Digitally signed by Deyendra Kumar
Designation: Collector & District
Magistrate
Date: 2024.07.09 13:58:41 IST
Reason: Approved

Email I'd:- dirdausa144@gmail.com (Legal Section, Room No. 144)